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BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 33/2018 in C.P. (I.B) No. 5/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2018

Name of the Company:

Ramchandra B Chaudhary RP

V/s.

Steel Konnect (India) Pvt. Ltd.

Section of the Companies Act:

Section 33 of the Insolvency and Bankrupcy

Code

2 VISHAL J. DAJG

Anvocate

APPLICANT

Learned Advocate Mr. Vishal Dave present for Applicant. Learned Advocate Mr. Mubassir Khan i/b Learned Advocate Mr. Prithu Parimal present for Respondent in IA 33/2018.

ORDER

Copy of the High Court order filed.

Respondent counsel represented that Hon'ble High Court of Gujarat in SPI Civil Application 1541/2018 passed an interim order as follows.

"by way of ad-interim relief it is directed that for the time being subject to further orders and till next date, no action shall be contemplated pursuant to the impugned order"

Learned Counsel appearing for applicant represented that he will obtain a clarification from the Hon'ble High Court whether the interim order passed by the High Court in respect of liquidation order or not.

List the matter on 16.02.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 5th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL